

Enhancement of rate of provision allowance paid to Floating Staff of Inland Water Transport Directorate

2548. SHRI VIJAY KUMAR YADAV : Will the Minister of SURFACE TRANSPORT be pleased to refer to the reply given to Unstarred Question No. 2699 dated 5th December, 1985 regarding disparity in payment of provision allowance to floating staff of Inland Water Transport Directorate and state :

(a) whether the Messing Allowance paid to the floating staff working on vessels under the Fisheries Department has since been raised from Rs. 10/- to Rs. 15/- as per recommendation of the Fourth Pay Commission ; and

(b) if so, the reasons for delay in enhancing the rate of Provision Allowance of the floating staff of the Inland Water Transport Directorate to the level of the Messing Allowance being paid to the floating staff of the Fisheries Department ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) No, Sir.

(b) The question of increasing the rate of Provision Allowance to floating staff of Inland Water Transport Directorate was considered earlier and it was decided to consider the matter after the report of the Fourth Pay Commission which was expected shortly. The Fourth Pay Commission, however, has not made any recommendation in respect of provision allowance being paid to the Floating staff of the Inland Water Transport Directorate.

Infrastructure for Operation of Vayudoot Service at Hubli Airport

2549. SHRI D. K. NAIKAR : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the State Government of Karnataka has undertaken to provide infrastructure for the Airport at Hubli for the operation of Vayudoot service; and

(b) if so, the progress made so far ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) Yes, Sir.

(b) No progress report has been received from the State Government in this behalf.

Amount paid to ITDC by Railway for Seeking their Expertise in Catering

2550. SHRI MOTILAL SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) the amount which was paid to the India Tourism Development Corporation for survey, at the time of agreement and in the form of TA/DA to their officials ; along-with other facilities for seeking their know-how and/or introduction of new scheme of catering in Railways ; and

(b) whether Railways had no expertise in the field of catering ?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) Of Rs. 5 lakhs payable as Consultation fee to Indian Tourism Development Corporation for suggesting improvements in catering, a sum of Rs. 1.25 lakhs was paid at the time of agreement, and a further sum of Rs. 1.25 lakhs has been paid subsequently. They have also been paid Rs. 18,735 in the form of TA/DA for their officials for undertaking journeys on the Railways.

(b) India Tourism Development Corporation have better expertise in catering than the Railways.

Ban on Drugs

2551. SHRIMATI PRABHAWATI GUPTA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the names of drugs which have been banned recently ; and

(b) what were there harmful effects ?

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
WELFARE (KUMARI SAROJ
KHAPARDE) : (a) and (b) Drugs the

period 1984—86, the Government have prohibited the manufacture and sale of the following categories of drug/drug combination :

NAME	REASON
1. Methaqualone	For drug abuse potential.
2. Oxytetracycline liquid oral preparation	For discolouration of teeth and rarefication of long bones.
3. Demecloxyline liquid oral preparation.	For discolouration of teeth and rarefication of long bones.
4. Combination of anabolic steroids with other drugs.	Anabolic Steroids are indicated for certain specific indications. Combination of anabolic Steroids with other drugs are likely to be misused resulting in characteristic side effects of anabolic steroids viz. masculinization, virilization etc.

**Appeal to Extend Official Recognition to
Drugless Therapies and other Healing
Systems**

2552. SHRI P. M. SAYEED : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government's attention has been drawn to the proceedings of the All India Natural Therapies Congress held in the month of August at Bombay ;

(b) if so, whether an appeal has been received by Government to extend official recognition to the Drugless Therapies and other healing systems; and

(c) the reaction of Government thereto ?

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
WELFARE (KUMARI SAROJ
KHAPARDE) : (a) to (c) The Ministry of Health and Family Welfare have no information about the All India Natural Therapies Congress held in the month of August at Bombay.

Conference of Irrigation Ministers

2553. SHRI JAGANNATH PATTNAIK : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government are considering a plea given by the States to exclude from the purview those irrigation projects that were started before the Forest Conservation Act of 1980, came into effect ;

(b) whether this aspect was discussed at the National Conference of Irrigation and Water Resources Ministers of the States and Union Territories in New Delhi ; and

(c) the details regarding the decisions that were taken therein, alongwith environmental and rehabilitation aspects and earliest stages of the project planning ?

THE MINISTER OF WATER
RESOURCES (SHRI B. SHANKARA-
NAND) : (a) No, Sir.

(b) Yes, Sir.

(c) The conference requested the State Governments that environmental and rehabilitation aspects should be taken into consideration from the earliest stages of Project Planning and recommended that State level environmental appraisal committees should be established for undertaking the same kind of examination as is now being undertaken at the Central level and projects should be referred to the Centre for clearance only after clearance by such a committee,